NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 162-168 of 2017 in C.P. No. 41/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Virendra R Gandhi & Ors.

V/s.

Vadilal International Pvt Ltd. & Ors.

Section of the Companies Act:

Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Patiling Adr. & Soliute 1. A. R. Shoth Mr. Keyus Grandhi alw Mr. Raheel Patel i/6. Mls. Nanousair Associates Muleeeela 3. PAVAN S-GODLAWALA ADV SANDID SINGHI 4. Parte Contago

## **ORDER**

Learned Advocate Mr. Arjun Sheth present for Original petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Respondents No. 10 and 11 and others. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pavan Godiawala present for Original Respondents No. 3. Learned Advocate Mr. Parth Contractor present for Original Respondent.

Report in sealed cover filed on 05.10.2017.

Both sides counsels represented that in principle all the three brothers came to an understanding and it will be reduced into writing and file it before this Tribunal in a sealed cover.

At request of counsels appearing for both parties.

List the matter on 09.11.2017.

Dated this the 13th day of October, 2017.